

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No. 51347 of 2018-SM

(Arising out of order-in-appeal No. IND-EXCUS-000-APP-504-17-18 dated 17.01.2018 passed by the Commissioner (Appeals), Customs, Central Goods & Service Tax and Central Excise, Indore M.P.).

**M/s Prashant Sagar Builders & Developers
Pvt. Limited,**

Sanchar Nagar Ext., Opp. Post Office
Kanadia Road, Indore- 452016.

Appellant

VERSUS

**Commissioner, Customs, Central Goods
and Service Tax & Central Excise**

Manik Bagh Place, Indore (M.P.)

Respondent

APPEARANCE:

Ms. Priyanka Goel, Advocate for the appellant

Shri P. Juneja, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51059/2021

DATE OF HEARING/DECISION: 03.03.2021

ANIL CHOUDHARY:

Learned Counsel for the appellant mentions that the appellant and Revenue have settled the dispute under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and Revenue have issued final certificate of settlement in Form SVLDRS-4 dated 30.07.2020. Accordingly, this appeal is disposed of in terms of settlement under the scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)